

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1669/2009

NEERAJ DUTTA

Appellant(s)

VERSUS

STATE(GOVT.OF N.C.T.OF DELHI)

Respondent(s)

([PART-HEARD BY : HON'BLE S. ABDUL NAZEER, HON'BLE B.R. GAVAI,
HON'BLE A.S. BOPANNA, HON'BLE V. RAMASUBRAMANIAN AND HON'BLE B.V.
NAGARATHNA, JJ.])

WITH SLP(Cr1) No. 6497/2020
(FOR ADMISSION and I.R. and IA No.120542/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 294/2022

Cr1.A. No. 1779/2010

Cr1.A. No. 2136/2010

Diary No(s). 27232/2019
(FOR ADMISSION and I.R. and
IA No. 117779/2019 - CONDONATION OF DELAY IN FILING
IA No. 117782/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 117781/2019 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 11339/2019
(IA No. 181671/2019 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 3828/2020 (FOR ADMISSION)

SLP(Cr1) No. 5905/2021
(IA No. 112609/2021 - EXTENSION OF TIME FROM SURRENDERING)

SLP(Cr1) No. 6279/2020
(FOR ADMISSION and I.R. and IA No.119364/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.119365/2020-APPROPRIATE
ORDERS/DIRECTIONS)

Cr1.A. No. 678/2021

Cr1.A. No. 1490/2021
(IA No. 140265/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 140266/2021 - EXEMPTION FROM FILING O.T.)

Cr1.A. No. 1592/2022

(FOR ADMISSION and I.R.

**IA No. 107903/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT**

IA No. 107906/2019 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2022 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MRS. JUSTICE B.V. NAGARATHNA**

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For Respondent(s)

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Ms. Niti Richhariya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. S. Nagamuthu, learned senior counsel appearing on behalf of the appellants/petitioners resumed his arguments and thereafter heard Ms. Aishwarya Bhati and Mr. Jayant K. Sud, learned Additional Solicitor General, Mr. Ardhendumauli Kumar Prasad, learned Additional Advocate General, Mr. Basava Prabhu S. Patil, Mr. Karpaga Vinayakam and Mr. Sushil Kumar Jain, learned senior counsel and learned counsel for the parties.

Hearing concluded.

Judgment reserved.

The parties are at liberty to file written submissions, if any, within three days.

(NEELAM GULATI)
AR-CUM-PS

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER